

(9)

IN THE CENTRAL ADMINISTRATIVE TRIBUNAL : HYDERABAD BENCH : HYDERABAD.

C.B.45/98 in OA.1284/97

Between:

Dated: 8.5.1998.

Sri Dh. Sitarama Rao

Applicant.

And

1. B. Kailasha Prasad,
Postmaster General,
Vijayawada-2.
2. A.V.B. Menon,
Chief Postmaster General,
A.P. Circle, Abids,
Hyderabad.

Respondents.

Counsel for the Applicant : Mr. Krishna Devan

Counsel for the Respondents : Mr. K. Bhaskar Rao

CORAM:

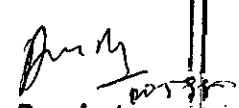
THE HON'BLE MR. R. RANGARAJAN : MEMBER (A)

THE HON'BLE MR. B.S. JAI PARAMESWAR : MEMBER (J)

THE TRIBUNAL MADE THE FOLLOWING ORDER:-

Heard Sri Krishna Devan for the applicant and Sri K. Bhaskar Rao for the respondents.

Counsel for the applicant submits that he is not pressing the C.P. as the judgement in the OA has been implemented. In view of the above, the C.P. is closed. No costs.


Deputy Registrar

Copy to:-

1. Mr. B. Kailasha Prasad, Postmaster General, Vijayawada.
2. Mr. A.V.B. Menon, Chief Postmaster General, A.P. Circle, Abids, Hyd.
3. One copy to Mr. Krishna Devan, Advocate, CAT., Hyd.
4. One copy to Mr. K. Bhaskar Rao, Addl. CGSC., CAT., Hyd.
5. One duplicate copy.

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